

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75830 of 2018

(Arising out of Order-in-Original No. 79-80/Commr/2017 dated 22.11.2017 passed by Commissioner of CGST & Central Excise, Jamshedpur.)

M/s Dhanu Kumar,
Jamshedpur, Jharkhand-831010

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Jamshedpur,
143, New Baradwari Sakchi Jamshedpur, Jharkhand-831001

...Respondent

..
APPEARANCE :

Shri Rahul Tangri, Advocate for the Appellant
Shri S. K. Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER No...76904/2025

DATE OF HEARING : 11.07.2025

DATE OF DECISION : 11.07.2025

PER R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

T.K.